

Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
Civil Secretariat
Srinagar/Jammu

Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In-charge (OIC) Litigation.

GOVERNMENT ORDER NO.: - 13453–JK (LD) of 2024

DATED: - 26 – 07 - 2024

Sanction is hereby accorded to the appointment of Officer's of Health & Medical Education Department as mentioned in annexure to this Government Order as Officer In-charge (OIC) Litigation for the cases indicated against each including Contempt Petition, if any, pending before the Hon'ble High Court of Jammu and Kashmir & Ladakh /Central Administrative Tribunal.

The terms and conditions of appointment of the OIC shall be governed by the provisions of Government Order No.1673-JK(LD) of 2021 dated 24.03.2021.

By order of Government of Jammu and Kashmir.

Sd/-

(Achal Sethi)

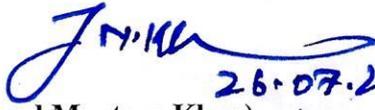
Secretary to Government

Dated:- 26.07.2024

No:-LAW-OIC/153/2023

Copy to the:-

1. Learned Advocate General, J&K.
2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
3. Joint Secretary (J&K), Ministry of Home Affairs, Government of India.
4. Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar.
5. Administrative Secretary, Health and Medical Education Department.
6. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
7. Director Litigation, Srinagar/ Jammu.
8. Assistant Law Officer concerned
9. Officer In Charge Litigation (OIC).
10. Private Secretary to Chief Secretary for information of Chief Secretary.
11. Private Secretary to Secretary Law.
12. Incharge Website.
13. Government Order file.
14. Concerned file.


26.07.2024
(Jawad Murtaza Khan)
Assistant Legal Remembrancer

Annexure to the Government Order No. 13453-JK(LD) of 2024 dated 26-07-2024.

S.No.	Title of the Case	OIC
1	SWP No. 1516/2015 titled Rajni Devi Versus State of Jammu & Kashmir and others.	Dr. Manohar Lal Rana, Chief Medical Officer, Rajouri.
2	OA No. 380/2024 titled Abdul Kabir and others Vs Union Territory of Jammu and Kashmir and others.	Dr. Virender Kumar Trisal, Medical Superintendent, District Hospital, Ramban.

